

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat, Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In-charge (OIC) Litigation.

GOVERNMENT ORDER NO:- 9318 – JK (LD) of 2026
DATED:- 29 - 07 - 2026

Sanction is hereby accorded to the appointment of Mr. Sundeep Kumar, SDM, Bani, Mobile No. 84920-07307, email-sdmbani@gmail.com as Officer In-charge Litigation (OIC) in case OA No. 806/2026 titled Zahier Ahmed Vs. UT of J&K and others, including contempt petition, if any, pending before Hon'ble Central Administrative Tribunal (Jammu Bench).

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Commissioner/Secretary to the Government

Dated:- 29.07.2026

No:-LAW-OIC/7/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Lok Bhavan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Administrative Secretary, Revenue Department.
7. Director Litigation, Srinagar/ Jammu.
8. Law Officer concerned.
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner/Secretary to the Government, Department of Law, Justice & P.A.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali)

Deputy Legal Remembrancer